

loss from the operation of the statutory time-bar, but these demands have not been enforced pending final decision on the case referred to the Central Board of Revenue. None of the factories in Delhi has closed down.

(c) Does not arise.

(d) The question is under active consideration and is expected to be finalised shortly.

"Open Prison" Camp

*2112. **Shrimati Jayashri** : Will the Minister of Home Affairs be pleased to state:

(a) the main points made by the Indian Delegate to the U.N. Congress, on the prevention of crime with regard to the "Open Prison" camp established at Sampur (U.P.); and

(b) whether other states in India have made similar experiments?

The Minister of Home Affairs (Pandit G. B. Pant) : (a) Government have not received a copy of the statement made by the Indian Delegate.

(b) Yes.

Drawback Claims on Aviation Spirit

*2114. **Shri H. N. Mukerjee** : Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some time back Government had deputed the Director of Inspection, Customs and Central Excise, to conduct an inquiry into the allegations of corrupt practice in regard to the passing of drawback claims on aviation spirit in Calcutta Customs House;

(b) if so, the result of the inquiry; and

(c) the action, if any taken against officers?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : (a) Yes, Sir. ■

(b) The Director of Inspection has not found any charge or evidence of fraud or corrupt practice; but he has noticed some procedural lapses and loop-holes and has recommended certain administrative improvements.

(c) The Collector of Customs, Calcutta, is taking appropriate departmental action against some officers guilty of negligence and laxity in following the prescribed procedure.

Income-tax Department Solicitors

*2115. { **Shri Heda**
Shri Morarka :

Will the Minister of Finance be pleased to state :

(a) whether the Income-Tax Department appoints members of firms as their solicitors; and

(b) if so, whether the partners of these very firms appear on behalf of assesseees in the same or other cases?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) : (a) Yes, Sir; there are two Solicitors for the Income-tax Department, one at Bombay and the other at Calcutta, who are members of firms.

(b) The partners of the Solicitor at Calcutta do not appear in any Court against the Department.

In Bombay, the Departmental Solicitor appears before the High Court and before the Collector in respect of recovery proceedings. His partners do not appear before the High Court in Income-tax matters nor do they appear against the Department on behalf of assesseees whenever the Departmental Solicitor appears before the Collector. In other cases, the partners may appear on behalf of the assesseees before the other Courts with the consent of the Commissioner of Income-tax.

Scholarships for Students Abroad

*2123. **Chaudhuri Muhammed Shafiq** : Will the Minister of Education be pleased to lay on the Table of the House a statement showing:

(a) the number of Indian students abroad whose scholarships have been stopped by the Government of India since the 1st January, 1955;

(b) the names of the students and their subjects of study and the names of the countries where they are studying; and

(c) the causes for stoppage of their scholarships?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) None.

(b) and (c). Questions do not arise.

Central Fire-Fighting Institute

*2127. { **Dr. Ram Subhag Singh** :
Shri Radha Raman :

Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 719 on the 13th August, 1955 and state the cost involved in establishing the Central Fire-fighting Institute at Rampur?

The Minister of Home Affairs (Pandit G. B. Pant): The estimated initial expenditure is Rupees Five lakhs and fifty thousand approximately, excluding the cost of the property on which the College is to be established.

National Chemical Laboratory

*2128. **Shri H. N. Mukherjee:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that successful implementation of a number of projects has been prevented as several important processes completed earlier in the National Chemical Laboratory, Poona, have not been properly followed up; and

(b) if so, reasons therefor?

The Deputy Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) Does not arise.

High Courts

1120. **Shri Kamath:** Will the Minister of Law be pleased to state:

(a) whether Government have under consideration amendment of Article 226 of the Constitution with a view to curtailing the powers conferred on High Courts by the said Article of the Constitution; and

(b) if so, on what lines?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) Does not arise.

Coffee Plantations

1121. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state the amount of profits remitted out of India by the Coffee Plantation Industry during the years 1952, 1953 and 1954?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): The amount of profits remitted by concerns in the Coffee Plantation Industry during the years 1952, 1953 and 1954 was Rs. 10.64 lakhs, Rs. 4 lakhs and Rs. 31,000 respectively. These figures cover the remittances of profits and dividends made by the branches and subsidiaries of foreign companies.

Scheduled Castes and Schedule Tribes

1122. { **Shri D. C. Sharma:**
Shri Hem Raj:

Will the Minister of Home Affairs be pleased to state:

(a) the amount of grants sanctioned by Government of India so far for welfare schemes during 1955-56 for the Scheduled Castes and Scheduled Tribes of the Punjab, separately;

(b) the amounts sanctioned for the following:—

- (i) Educational Facilities;
- (ii) Agricultural and other co-operative societies;
- (iii) Water supply;
- (iv) Grants to persons and institutions working for the welfare of tribal people;
- (v) Publicity and information;
- (vi) Construction of buildings for Ashrams;
- (vii) Medical facilities;
- (viii) Road development schemes; and

(ix) Expenditure on the Backward Classes Welfare Department; and

(c) the amount spent out of the sums sanctioned for 1952-53 and 1954-55 and the amount that lapsed during the same period?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). Grants to the extent of Rs. 2 lakhs and 9.29 lakhs have been sanctioned for the current year to the Government of Punjab for the welfare of Scheduled Castes (Removal of Untouchability) and for welfare of Scheduled Tribes including development of Scheduled Areas respectively. A statement showing the amounts sanctioned under the different items mentioned in part (b) of the Question is laid on the Table of the House. [See Appendix X, annexure No. 65].

(c) In the case of welfare of Scheduled Castes (Removal of Untouchability) during the year 1954-55 Rs. 28,759 were spent by the Punjab Government and Rs. 62,241 lapsed. No grant was made during 1952-53.

In the case of welfare of Scheduled Tribes Rs. 2,19,261 and Rs. 5,76,872 respectively were spent by the State Government in 1952-53 and 1954-55 respectively and Rs. 2,53,739 and Rs. 2,53,128 lapsed during these years.